

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 312

IA-1565/2024 IA -913/2024

In

IB-315(ND)/2022

IN THE MATTER OF:

M/s. Intec Capital Ltd.

Vs

Parul Upadhyay

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Nilesh Sharma, Ms. Swastika Kumari,
Mr/Ms. Adyasha Nanda, Advs a/w Mr. Manoj Kumar Anand,
RP.

For the Respondent : Ms. Mani Gupta, Mr. Aman Chaudhary,
Mr. Jasmeet S. Chadha, Advocates.

**HYBRID HEARING (PHYSICAL & VC)
ORDER**

IA -913/2024:-

Written submissions filed by the Resolution Professional and the Personal Guarantor are on record.

IA-1565/2024:-

Learned Counsel appearing for both the parties have stated that the written submissions have already been filed. The parties shall take steps to bring the written submissions on record within three days.

List the matter on **08.05.2024** for compliance along with **IA-913/2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**